

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
WEST BLOCK NO.II, R.K. PURAM,
NEW DELHI-110066**

COURT NO. II

**AD/M/425, 497/11, AD/M/328/12,
AD/S/675/11, AD/2/2011,
AD/S/676/11, AD/M/427, 551/11,
AD/M/411/12, AD/3/2011, AD/S/1045/11,
AD/M/218, 500, 550, 602/11, AD/11/2011,
AD/COD/139/11, AD/S/1163/11,
AD/M/426, 552, 601/11, AD/16/2011**

[Arising out of Notification No. 119/2010-Customs dated 19th November, 2010 issued by the Central Government based on Final Findings of the Designated Authority, Director General of Anti-Dumping Duty & Allied Duties dated 2nd May, 2011]

Date of Hearing/decision: 21st June, 2012

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

M/s. Exxonmobil Chem. Asia Pacific,
M/s. Inbata Singapore Pte. Ltd.,
M/s. Saudi Basic Industries Corpn.,
M/s. Saudi Polyolefins Co.,

Appellant

Vs.

D.A./M.O.F.

Respondent

Present for the Appellant : Shri S. Seetharaman, Advocate
Present for the D.A. : Shri Ameet Singh, Advocate
Present for the Respondent : Shri Rajesh Sharma, Advocate

**Coram: Hon'ble Mr. Justice Ajit Bharihoke, President;
Hon'ble Dr. C. Satapathy, Technical Member;
Hon'ble Mr. D.N. Panda, Judicial Member**



Misc Order No. AD/M/57-20/12-Cus.

FINAL ORDER NO. AD/A/05-08/12-Cus.

Stay order No. AD/S/02-05/12-Cus.
Learned Counsel seeks to withdraw these appeals in

view of order of the Tribunal vide which appeal against the notification issued pursuant to the recommendation of the Designated Authority was allowed and matter was remanded back to Designated Authority for de novo consideration.

2. In view of above, all the appeals are dismissed as withdrawn. Since all appeals are dismissed as withdrawn, all the Misc./Stay applications dismissed as infructuous.


(JUSTICE AJIT BHARIHOKE)
PRESIDENT


(DR. CHITTARANJAN SATAPATHY)
TECHNICAL MEMBER


(D.N. PANDA)
JUDICIAL MEMBER

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